

SLP(C)No. 16251 OF 2001
ITEM No.27

Court No. 9

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.16251/2001
(From the judgement and order dated 06/07/2001 in CRP 1493/01
of The HIGH COURT OF MADRAS)

S. JAYARAMAN

Petitioner (s)

VERSUS

K. THANGAPANDI NADAR

Respondent (s)

(With prayer for interim relief and Office Report)

Date : 13/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. S. Aravindh, Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s) Mr. ATM. Sampath, Adv.

UPON hearing counsel the Court made the following
O R D E R

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We find no merit in the petition. It is accordingly dismissed.

However, having regard to the facts of the case, the petitioner, on filing of usual undertaking within four weeks, is granted time till 31st December, 2003 to handover vacant and peaceful possession of the premises in question to the landlord/owner. The petitioner will also pay within four weeks, arrears of rent/charges of occupation of house, if any, and continue to pay the same month by month till possession is handed over. He will not part with the possession of the premises and if the undertaking within four weeks containing the stipulations is not filed, the petitioner would be liable to eviction forthwith.

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(S. Thapar)
PS to Registrar

(V.P. Tyagi)
Court Master